

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-289(ND)/2018

IN THE MATTER OF:

Mr. Ashok Kumar Gupta

Vs

M/s Goal India Foundation

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 59(7) IBC, 2016

29.05.2018

Order delivered on 29.5.18

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Liquidator

: Mr. Abhishek Anand, Adv.

For the Respondent

:

ORDER

Learned counsel for the petitioner is present and in compliance with the direction given by this Tribunal a detailed correlation memo has been filed with this Tribunal and the same is taken on record. In relation to the production of Memorandum of Articles Association of the Company being the charter documents ~~liquidator~~, learned counsel for the petitioner seeks for some time. Taking into consideration the same two weeks time is granted. A

Post the matter on 13.06.2018.

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(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
29.05.2018

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(R. VARADHARAJAN)
MEMBER (JUDICIAL)